

tion, 10,705 Pak nationals are overstaying in India with or without valid passports and some of them have gone underground.

(c) and (d) Considering the seriousness of the security aspect Government have taken/are taking several measures to detect and deport such persons. All the State Governments have been asked to alert their respective agencies and to intensify efforts to detect and deport Pak nationals staying illegally. They have also been asked to sensitise local population about the magnitude and seriousness of the problem. As a result of concerted efforts, number of Pak nationals overstaying has gone down from 13,150 in 1992 to 10,705 at present.

#### Subversive activities by Pak-Trained Ultras

2907. SHRI BISHAMBHAR NATH  
PANDEY:

SHRI V. NARAYANASAMY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item appearing in 'Hindustan Times' dated 15th January, 1994 under the caption 'Attacks by the Pak trained ultras feared' that the Pakistan trained militants who have infiltrated into Delhi and Bombay are planning to attack on the vital installations in India and to create law and order problem; and

(b) if so, what preventive measures Government of India have taken to stop the subversive activities of the Pak trained militants in this country?

THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
(SHRI RAJESH PILOT): (a) Yes,  
Sir.

(b) Government is taking all necessary steps to combat and frustrate such activities by, inter-alia, gearing up the intelligence machinery, better sharing of intelligence and coordinat-

ed action by the concerned action by the concerned Central and State agencies, strengthening the development of para-military forces at strategic locations, intensified coastal as well as inland patrolling, construction of border fencing and flood-lighting in vulnerable stretches of the Indo-Pak border.

#### Abduction and criminal extortion of money

2908. SHRI GOVINDRAO ADIK:  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the daughter of a former Minister of Gujarat Miss Raj Kumari was abducted in Delhi recently and there were no whereabouts about her for a considerable time;

(b) if so, the details thereof; and

(c) what expeditious action Government have so far taken or propose to take in this regard and also to avoid the spurt in crime regarding abduction; and extortion of money in the capital?

THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
(SHRI P. M. SAYEED): (a) to  
(c) Following a complaint from Shri Parveen Sinhji Jadeja that his daughter Ms. Raj Kumari Jadeja had been abducted from Oberoi Inter Continental, Zakir Hussain Marg, New Delhi a case u/s 365 IPC was registered at P. S. Hazrat Nizamuddin, New Delhi and massive hunt was launched to trace Ms. Jadeja. The case has recently been transferred to CBI.

To check the crimes of abduction and extortion of money, kidnapers and other criminals having previous history are kept under surveillance. Intelligence gathering machinery has also been geared up. Motorcycle patrolling as well as Police Control Room surveillance have been inten-

sified. In addition to the existing squad for investigating abduction cases, a Special Cell has been set up in the Crime Branch for dealing with cases of abduction for ransom.

सफेद पोश लोगों द्वारा आर्थिक अपराध

2909. श्री राम जेठमलानी:  
डा० जिने ड्र कुमार जैन :

क्या गृह मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 2 फरवरी, 1994 के दैनिक समाचार-पत्र "हिन्दू" में "व्हाइट कालर क्राम्स: सी० बी० आई० फार न्यू ला" शीर्षक से प्रकाशित हुये समाचार की ओर दिलाया गया है ;

(ख) यदि हां, तो क्या यह सच है कि केन्द्रीय जांच ब्यूरो के निदेशक ने यह सुझाव दिया है कि सफेद पोश लोगों द्वारा किये जा रहे आर्थिक अपराधों से निपटने के लिये वर्तमान कानून व्यवस्था और तंत्र में कतिपय सुधारों की आवश्यकता है ;

(ग) यदि हां, तो इस संबंध में दिये गये सुझावों का पूरा ब्यौरा क्या है और क्या इन सुझावों के समर्थन में कोई कारण भी दिये गये हैं ;

(घ) यदि हां, तो इन कारणों का बौरा क्या है ; और

(ङ) केन्द्रीय जांच ब्यूरो के निदेशक द्वारा दिये गये सुझावों को कार्यान्वित करने के संबंध में सरकार की क्या प्रतिक्रिया है ?

गृह मंत्रालय में राज्य मंत्री (श्री राजेश पायलट) : (क) जी, हां। श्रीमान्।

(ख) केन्द्रीय अन्वेषण ब्यूरो के निदेशक ने ऐसा कोई सुझाव अथवा प्रस्ताव सरकार को नहीं दिया है, जैसा कि समाचार रिपोर्ट में उल्लेख किया गया है।

(ग) से (ङ) प्रश्न नहीं उठता।

### Creation of autonomous regions in Maharashtra

2910. SHRI GOVINDRAO ADIK:  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the State Government of Maharashtra had recommended to the Central Government for the creation of Vidharbha, Konkan and Marathwada regions as autonomous regions for development purposes;

(b) if so, what are the details thereof; and

(c) what measures have been taken or proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) The latest proposal received from the Government of Maharashtra for setting up development boards for Vidharbha, Marathwada and the rest of Maharashtra has been approved with the President signing on 9.3.94 an Order under Article 371(2) of the Constitution conferring 'special responsibility' on the Governor in this regard. The State Government have been informed accordingly.

US Government's invitation to Mrs. Kiran Bedi

2911. SHRI SATISH PRADHAN:  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Mrs. Kiran Bedi of India was invited to attend the meeting of special invites by the US Government;

(b) whether it is also a fact that Mrs. Bedi was refused permission by Government to attend the meeting when all her expenses were to be borne by US Government, if so, what are the reasons therefor; and